

Central Administrative Tribunal
Principal Bench

OA-2499/2003

New Delhi this the 12th day of December, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

Shri B.V. Nageswara Rao,
Senior Technical Assistant Grade-I,
Natural Resources Management Division,
Department of Agriculture and Cooperation,
Ministry of Agriculture,
Shastri Bhawan, New Delhi.

-Applicant

(By Advocate: Shri V.S.R. Krishna)

Versus

Union of India
Through

1. The Secretary,
Department of Agriculture and Cooperation,
Ministry of Agriculture,
Krishi Bhawan,
New Delhi.
2. The Chairman,
Union Public Service Commission,
Dholpur House,
Shahjahan Road, New Delhi.

-Respondents

(By Advocate: Shri D.S. Mahendru, for R-1
Mrs. B. Rana, for R-2)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

It has been stated on behalf of respondent No.1 Shri D.S. Mahendru, learned counsel that the post of ASCO pertains to deputation/absorption quota and the same was advertised for being filled on deputation/absorption basis. The initial appointment on the advertised post shall be made only on deputation basis in terms of the relevant rules and the question of absorption could be considered subsequently as appointment on absorption basis is not intended at present.

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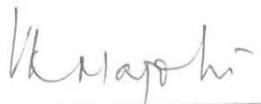
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2. In this backdrop, Shri V.S.R. Krishna, learned counsel of applicant seeks to withdraw this OA. OA is dismissed as withdrawn.


(Bharat Bhushan)

Member (J)

cc.


(V.K. Majotra)

Vice-Chairman (A)